



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Jul/202425/7**DATED:** 23/07/2024Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jul/202425/7 dated 23/07/2024 of Norms Committee - IV for the year 2024-25 was held on 23/07/2024 under the Chairmanship of **Sh. Rakesh Kumar, Additional DGFT** to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20, FTP- 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. Uttam Kumar Jana, FTDO	DGFT(HQ)
3	Sh. Shaish Kumar, Technical Consultant	DGFT
4	Sh. D. N. Mathur, Technical Consultant	DGFT

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

5	Sh. Nand Lal, Technical Consultant	DGFT
---	------------------------------------	------

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	DEVIDAYAL CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000181AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms for Advance Auth no. 0310806848 dated 04.08.2016, for which,ad hoc Norms has already been approved in NC Meeting No- 11/83-ALC1/2016 dated 20.10.2016. After detailed deliberations, the committee decided to reject this case and direct the firm to approach the concerned RA for regularization of the mentioned authorization. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP	

Case No.	2 / NC/4/MEET/Jul/202425/7		
Case Status	Case Approved		
Party Name	VISWAAT CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024		
HQ File Number	HQRNORM APPLY 00000187AM23		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023.Based on earlier fixed norms for AA No- 0311012528 dated 10.03.2022 in Norms Committee Meeting No- NC/4/MEET/May/202223/3dated 31.05.2022, the committee decided to fix the following norms:			
Export item	Qty.	Import item	Qty. Recommended
VICASOL GK-08-13 [OLEIC ACID, COMPOUND WITH N-(2-AMINOETHYL) ETHANE 1,2- DIAMINE-ETHOXYLATED]	1800 MT	OLEIC ACID, COMPOUND WITH N-(2-AMINOETHYL) ETHANE-1,2- DIAMINE [GK-08-12]	727 MT

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

(Nonvolatile matter should not be less than 99%)		ETHYLENE OXIDE	1091 MT
--	--	----------------	---------

The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	3 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	VICTORY CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000540AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	Import item	Qty. Recommended
CALCIUM HYPOPHOSPHITE	1 Kg.	SODIUM HYPOPHOSPHITE	0.914 kg.

The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	4 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00000620AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	5 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001168AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Manufacturing process indicating stage wise wastage of Chemicals, 2. COA report indicating composition of Export items. 3. The dry rubber content in Natural rubber Latex. 4. The solid content of export items and calculation to arrive the solid content from raw materials used. 5. Current Production /Consumption of raw materials Data duly certified by Chartered Accountant. The case stands deferred.	

Case No.	6 / NC/4/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001214AM24
RA File Number	NA

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms for Advance Auth no. 0311004112 dated 28.05.2021. However, the application for post fixation of norms under para 4.07 of HPB for said Adv Auth had already been rejected in NC Meeting no NC/4/MEET/May/202324/2dated 23.05.2023 due to non-furnishing of requisite information. After detailed deliberations, the committee decided to reject this case and direct the firm to apply proper file for review of norms against decision of NC/4/MEET/May/202324/2dated 23.05.2023or approach to the concerned RA for regularization of the mentioned authorization. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP	

Case No.	7 / NC/4/MEET/Jul/202425/7		
Case Status	Case Approved		
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024		
HQ File Number	HQRNORM APPLY 00001215AM24		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023.Based on earlier fixed norms for AA No- 0310834139 dated 14.01.2020 in Norms Committee Meeting No-NC/4/MEET/Feb/202324/8dated 29.02.2024, the committee decided to fix the following norms:			
Export item	Qty.	Import item	Qty. Recommended
Solvent Blue VA(Micronized)	1 Kg.	Solvent Blue 104 (Agglomerates)	1 kg.
The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.			
RA may take subsequent consequential action accordingly.			

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

Case No.	8 / NC/4/MEET/Jul/202425/7								
Case Status	Case Approved								
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024								
HQ File Number	HQRNORM APPLY 00001216AM24								
RA File Number	NA								
Licence No and Date	NA								
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on earlier fixed norms for AA No- 0310839059 dated 21.10.2020 in Norms Committee Meeting No- NC/4/MEET/Oct/202223/11dated 03.11.2022, the committee decided to fix the following norms: <table border="1"> <thead> <tr> <th>Export item</th><th>Qty.</th><th>Import item</th><th>Qty. Recommended</th></tr> </thead> <tbody> <tr> <td>Acid Orange - 61 (Orange VSX)</td><td>1 Kg.</td><td>8-Hydroxy Quinoline</td><td>0.208 Kg.</td></tr> </tbody> </table> The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms. RA may take subsequent consequential action accordingly.		Export item	Qty.	Import item	Qty. Recommended	Acid Orange - 61 (Orange VSX)	1 Kg.	8-Hydroxy Quinoline	0.208 Kg.
Export item	Qty.	Import item	Qty. Recommended						
Acid Orange - 61 (Orange VSX)	1 Kg.	8-Hydroxy Quinoline	0.208 Kg.						

Case No.	9 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001223AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on earlier fixed norms for AA No- 0311008683 dated	

Signature Not Verified

Digitally Signed:
 Name: MANOJ KUMAR MEENA(
 Deputy Director)
 Date: 21-Aug-2024 17:21:40
 Reason: MANOJ MEENA84@GOV.IN
 Location: DGFT(HQ)

18.11.2021 in Norms Committee Meeting No- NC/4/MEET/May/202324/3 dated 13.06.2023, the committee decided to fix the following norms:

Export item	Qty.	Import item	Qty. Recommended
Acid Orange 61 (Orange VSX) (Dye content NLT 95%)	1 Kg.	8-HYDROXYQUINOLINE	0.257 Kg.

The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	10 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001643AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

1. Manufacturing process indicating stage wise wastage of Chemicals,
2. COA report indicating composition of Export items.
3. The dry rubber content in Natural rubber Latex.
4. The solid content of export items and calculation to arrive the solid content from raw materials used.
5. Current Production /Consumption of raw materials Data duly certified by Chartered Accountant.

The case stands deferred.

Case No.	11 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001657AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023.Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Manufacturing process indicating stage wise wastage of Chemicals, 2. COA report indicating composition of Export items. 3. The dry rubber content in Natural rubber Latex. 4. The solid content of export items and calculation to arrive the solid content from raw materials used. 5. Current Production /Consumption of raw materials Data duly certified by Chartered Accountant. The case stands deferred.	

Case No.	12 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001658AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023.Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Manufacturing process indicating stage wise wastage of Chemicals, 2. COA report indicating composition of Export items. 3. The dry rubber content in Natural rubber Latex. 4. The solid content of export items and calculation to arrive the solid content from raw materials used. 5. Current Production /Consumption of raw materials Data duly certified by Chartered Accountant. The case stands deferred.	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Case No.	13 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001672AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023.Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Manufacturing process indicating stage wise wastage of Chemicals, 2. COA report indicating composition of Export items. 3. The dry rubber content in Natural rubber Latex. 4. The solid content of export items and calculation to arrive the solid content from raw materials used. 5. Current Production /Consumption of raw materials Data duly certified by Chartered Accountant. The case stands deferred.	

Case No.	14 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001767AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023.Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Specification and details of import items Fiscagomma Winner 851 for 6500 Qty, Mirage Pescara - Eco for 4500 Qty.	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

2. GSM of PU covers in various colours for 8000 Qty and PU covers in various colours - 10000 nos,
3. Calculation of the requirement of raw materials indicating net content and wastage separately.

The case stands deferred.

Case No.	15 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001890AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

1. Manufacturing process indicating stage wise wastage of Chemicals,
2. COA report indicating composition of Export items.
3. The dry rubber content in Natural rubber Latex.
4. The solid content of export items and calculation to arrive the solid content from raw materials used.
5. Current Production /Consumption of raw materials Data duly certified by Chartered Accountant.

The case stands deferred.

Case No.	16 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002224AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item: Silicon Coated Release Paper (of relevant paper)(GSM 30 to 200)

Qty.: 220 MT

Import items:

S. No.	Item Description	Qt. Recommended
1.	Glassine paper 30 to 200 GSM	100 MT
2.	One side coated paper 30 to 200 GSM	60 MT
3.	Art Paper 30 to 200 GSM	60 MT

Note: GSM of Export items should match (or little higher) than import items.

The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	17 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	MEGHMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002503AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Export item	Qty.	S.N.	Import item	Qty. Recommended
METRIBUZIN TECHNICAL	1 kg	1	1,2,4-TRIAZINONE	1.00 kg
		2	DI METHYL SULPHATE	(Indigenous items as per attached appendix 4E)
		3	SODIUM CARBONATE	
		4	SULPHURIC ACID	
		5	SOCIUM HYDROXIDE	

The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	18 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002861AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

1. Manufacturing process indicating stage wise wastage of Chemicals,
2. COA report indicating composition of Export items.
3. The dry rubber content in Natural rubber Latex.
4. The solid content of export items and calculation to arrive the solid content from raw materials used.
5. Current Production /Consumption of raw materials Data duly certified by Chartered Accountant.

The case stands deferred.

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Case No.	19 / NC/4/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	BLUE MOON FRAGRANCES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003079AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023 and the import and export items are same. Therefore, the committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	20 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003601AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the Complete chemistry with molecular weight and yield. The case stands deferred.	

Case No.	21 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred

Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003608AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023.Based on recommendation of technical authority, the committee decided to ask the firm to furnish the Complete chemistry with molecular weight and yield. The case stands deferred.	

Case No.	22 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003640AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023.Based on recommendation of technical authority, the committee decided to ask the firm to furnish the Complete chemistry with molecular weight and yield. The case stands deferred.	

Case No.	23 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003649AM23
RA File Number	NA
Licence No and	NA

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Date	
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the Complete chemistry with molecular weight and yield. The case stands deferred.	

Case No.	24 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003756AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the Complete chemistry with molecular weight and yield. The case stands deferred.	

Case No.	25 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003757AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the Complete chemistry with molecular weight and yield.	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

The case stands deferred.

Case No.	26 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00004239AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommended
TARTRAZINE	1 kg.	1	ANILINE	0.48 Kg.
		2	DIMETHYL ACETAL SUCCINATE	0.426 Kg.
		3	SODA ASH	0.570 Kg.
		4	SODIUM NITRITE	0.315 Kg.

The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	27 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	BLUECRAFT AGRO PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00004750AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following. 1. COA report of both imports and export items, giving exact percentage of moisture. 2. Indigenous item/s to use in the manufacturing of Modified Starch and accordingly to fill 4 E annexure. 3. Complete calculation for the requirement of import item, indicating net content and wastage separately. 4. Production of export item vis a vis consumption of raw materials for the last three years duly certified by Chartered accountant. The case stands deferred.	

Case No.	28 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	BLUECRAFT AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00004752AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following. 1. COA report of both import and export items, giving exact percentage of moisture. 2. Indigenous item/s to use in the manufacturing of Modified Starch and accordingly to fill 4 E annexure. 3. Complete calculation for the requirement of import item, indicating net content and wastage separately. 4. Production of export item vis a vis consumption of raw materials for the last three years duly certified by Chartered accountant.	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

The case stands deferred.

Case No.	29 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	BLUECRAFT AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00004753AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following.

1. COA report of both import and export items, giving exact percentage of moisture.
2. Indigenous item/s to use in the manufacturing of Modified Starch and accordingly to fill 4 E annexure.
3. Complete calculation for the requirement of import item, indicating net content and wastage separately.
4. Production of export item vis a vis consumption of raw materials for the last three years duly certified by Chartered accountant.

The case stands deferred.

Case No.	30 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00004891AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of

norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommended
ALLURA RED (FOOD RED 17)C.I NO16035	1 Kg.	1	PARA CRESIDINE	0.5 kg.
		2	BETA NAPHTHOL	0.512 Kg.
		3	SODIUM NITRITE	0.210 kg.
		4	SODA ASH	0.740 Kg.

The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	31 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00004983AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following.

1. % Yield on molar basis for each step of manufacturing process.
2. Use of caustic soda flakes not shown in the reaction scheme. Norms applied may be justified in the chemistry and material balance.

The case stands deferred.

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

Case No.	32 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00005050AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority and cue from K-34, the committee decided to approve the norms as under:

Export S. no	Export description	Qty	Import Description	Qty. Recommended
1	Stitch bonded glass fibre fabrics (X-E-995g/SQM - 2540mm Product Index: <u>7005005- 08011866-2540</u>)	112483.27 Kg	Glass Fibres Rovings - 1000258 2 1200tex JUSHI E6 380	116577.66 kg
2	Stitch bonded glass fibre fabrics (X-E-995g/SQM- 1270mm Product Index: <u>7005005- 08011866-2540</u>)	44111.09 kg	Glass Fibres Rovings - 1000258 2 1200tex JUSHI E6 380	45716.73 kg

The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	33 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00005051AM23
RA File Number	NA
Licence No and Date	NA

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority and cue from K-34, the committee decided to approve the norms as under:

Export S. no	Export description	Qty	Import Description	Qty. Recommended
1	Stitch bonded glass fibre fabrics (X-E-995g/m2-2540mm,Product Index: 7005005-08011866-2540)	112483.27 Kg	Glass Fibres Rovings-1000258 2 1200tex JUSHI E6 380	116577.66 kg

The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	34 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00005280AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority and cue from SION A-2705, A-1060, the committee decided to approve the norms as under:

Export Item; SOLAR GLASS (Toughened) (2273 MM x 1128 MM, Thickness 3.2 MM $\pm$ 0.2 MM, 1 Nos.= 20.4 KG $\pm$ 0.2 KG),

Qty.: 1 MT

Import items:

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

S. No.	Item Description	Qty. recommended
1	Quartz	346.838 Kg
2	Silica sand	346.839 Kg
3	Dolomite	97.500 kg
4	Limestone	154.700 kg
5	Soda ash - Dense	319.265 kg
6	Sodium nitrate	6.500 kg
7	Sodium sulphate	3.90 kg
8	Aluminium hydroxide	11.700 kg
9	Sodium Antimonate	7.150 kg
10	Anti-reflective Coating liquid	4.400 kg
11	Furnace oil	deleted
12	LPG	deleted
13	C-edge diamond grinding wheel 7200 MM	deleted
14	C-edge diamond grinding wheel 7200 MM	deleted
15	Corner cut wheel	deleted

The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

Case No.	35 / NC/4/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00005301AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm had applied for prior fixation of norms under paragraph 4.06 of HBP-2023. After detailed deliberation, it was found that technical details had not been attached to the application. Therefore, the committee decided to reject the case. The RA may take subsequent consequential action accordingly.	

Case No.	36 / NC/4/MEET/Jul/202425/7		
Case Status	Case Approved		
Party Name	INNOVASSYNTH TECHNOLOGIES (INDIA) LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024		
HQ File Number	HQRNORM APPLY 00005354AM23		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export item	Qty.	Import item	Qty. recommended
Nootkatone Crude (Synthetic) Liquid	1 kg.	VALENCENE 80 Liquid	0.9842 Kg.
The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.			

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

RA may take subsequent consequential action accordingly.

Case No.	37 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ELLEN EXPORTS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00005466AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following. 1. Size and thickness of mirror fitted in each of the Iron Frame with drawing/ photograph. 2. Size and thickness of Mirror to import and Cutting pattern with CAD/ Drawing of cutting. 3. Calculation indicating net content and wastage of mirror to make export item. The case stands deferred.	

Case No.	38 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00005970AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following.	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

1. % pigment contains in export. Please give complete composition of export item.
2. C.I. No of export item.
3. Complete and balanced chemical reaction, mol. Weight and % yield on molar basis.
4. Specific use of resin in export.
5. Only resin is shown imported in 4E against 5 inputs in application.

The case stands deferred.

Case No.	39 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00005971AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023.Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following. 1. % pigment contains in export. 2. C.I. No of export item. 3. Complete and balanced chemical reaction, mol. Weight and % yield on molar basis. 4. Six inputs are shown in application against 3 inputs in 4E. clarify it. The case stands deferred.	

Case No.	40 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00005973AM24
RA File Number	NA
Licence No and Date	NA

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following.

1. Composition of export item.
2. C.I. No of export item.
3. Complete and balanced chemical reaction, mol. Weight and % yield on molar basis.
4. No of inputs are 5 in application against 3 inputs in 4E. clarify it.

The case stands deferred.

Case No.	41 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00006088AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	S.No	Import item	Quantity
SUNSET YELLOW(SUNSET YELLOW)	1 Kg	1	SULPHANILIC ACID	0.425 Kg.
		2	SODIUM SODA ASH	0.184 Kg.
		3	SODA ASH	0.431 Kg.
		4	BETA NAPHTHOL	0.525 Kg.
TARTRAZINE(TARTRAZINE)	1 kg	5	SULPHANILIC ACID	0.80 Kg.
		6	SODA ASH	0.315 Kg.

Signature Not Verified

Digitally Signed:
 Name: MANOJ KUMAR MEENA(
 Deputy Director)
 Date: 21-Aug-2024 17:21:40
 Reason: MANOJ.MEENA84@GOV.IN
 Location: DGFT(HQ)

		7	SODIUM NITRITE	0.570 Kg.
		8	DIMETHYL ACETYL SUCCINATE	0.426 Kg.

The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	42 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	HEUBACH COLORANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00013766AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following. 1. Material balance between import and export item. Since total import is 1400 Kg against export of 1500 kg and there is no indigenous input is shown in appendix 4E. The case stands deferred.	

Case No.	43 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00142792AM22
RA File Number	NA
Licence No and Date	NA

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following.

1. Mfg. process in detail
2. Qty of actual export made with nett content of platinum in it supported with copy of shipping bills
3. Qty of actual import made with nett content of platinum in it supported with copy of bill of entry

The case stands deferred.

Case No.	44 / NC/4/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	HARIDAS MADHAVDAS SUGANDHI
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00232056AM22
RA File Number	039404000671 AM21
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm had applied for prior fixation of norms under paragraph 4.06 of HBP-2023. After detailed deliberation, it was found that technical details had not been attached to the application. Therefore, the committee decided to reject the case.

The RA may take subsequent consequential action accordingly.

Case No.	45 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00268632AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

Signature Not Verified

Digitally Signed:
 Name: MANOJ KUMAR MEENA(
 Deputy Director)
 Date: 21-Aug-2024 17:21:40
 Reason: MANOJ MEENA84@GOV.IN
 Location: DGFT(HQ)

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the Complete chemistry with molecular weight and yield.

The case stands deferred.

Case No.	46 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00270146AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	Import item	Quantity Recommended
METRIBUZIN TECH 95% (METRIBUZIN TECH 95%)	1 Kg	4-Amino-6-(Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5(4H)- One 95%	1.00 Kg.

The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	47 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	RAJSHA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00270391AM22

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
RESORCINOL STEARIC ACID MELT(containing NLT 65% RESORCINOL)	1 Kg	RESORCINOL	0.6565 Kg.
The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.			
RA may take subsequent consequential action accordingly.			

Case No.	48 / NC/4/MEET/Jul/202425/7		
Case Status	Case Approved		
Party Name	RAJSHA CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024		
HQ File Number	HQRNORM APPLY 00270590AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
HYDROCARBON RESIN MIXTURE(containing NLT 38%)	1 Kg	PETROLEUM RESIN	0.38325 Kg.

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

PETROLEUM RESIN)			
------------------	--	--	--

The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	49 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00275542AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023.Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following. 1. Copy of CIB Registration with approved composition of export item. 2. Wastages applied. The case stands deferred.	

Case No.	50 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	RAJSHA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00275584AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	Import item	Quantity Recommended
RESORCINOL STEARIC ACID MELT (containing NLT 65% RESORCINOL)	1 Kg	RESORCINOL	0.6565 Kg.

The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	51 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00278410AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the Complete chemistry with molecular weight and yield.

The case stands deferred.

Case No.	52 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00281075AM22

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to technical details as per annexures to appendix 4E. The case stands deferred.	

Case No.	53 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00281077AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration for export item no -2 with approved composition. 2. Density of export item no -1. The case stands deferred.	

Case No.	54 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00281078AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

1. Copy of CIB Registration showing approved composition.
2. Wastage applied.

The case stands deferred.

Case No.	55 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	COLOURTEX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00283811AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	S. No	Import item	Qty. Recommended
Reactive Blue 19 (90% Dye Content)	1 Kg	1	Bromamine Acid	0.650 Kg.
		2	Metabase Condense	0.330 Kg.

The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	56 / NC/4/MEET/Jul/202425/7
----------	-----------------------------

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00284035AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration with approved composition for each export item. 2. Please give technical justification and explain the UOM(Kg -Activity) in export item 1. The case stands deferred.	

Case No.	57 / NC/4/MEET/Jul/202425/7										
Case Status	Case Approved										
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.										
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024										
HQ File Number	HQRNORM APPLY 00284037AM22										
RA File Number	NA										
Licence No and Date	NA										
Norms Committee Decision:											
The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to approve the norms as under:											
<table><tr><td>Export Item</td><td>Quantity</td><td>Import item</td><td>Quantity Recommended</td></tr><tr><td>Metribuzin Technical 97 o/o(Metribuzin Technical 97 o/o)</td><td>1 Kg</td><td>4-Amino-6-(Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5(4H)-One 97 PCT</td><td>1.00 Kg.</td></tr></table>				Export Item	Quantity	Import item	Quantity Recommended	Metribuzin Technical 97 o/o(Metribuzin Technical 97 o/o)	1 Kg	4-Amino-6-(Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5(4H)-One 97 PCT	1.00 Kg.
Export Item	Quantity	Import item	Quantity Recommended								
Metribuzin Technical 97 o/o(Metribuzin Technical 97 o/o)	1 Kg	4-Amino-6-(Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5(4H)-One 97 PCT	1.00 Kg.								
The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.											

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 7:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

RA may take subsequent consequential action accordingly.

Case No.	58 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00286796AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023.Based on recommendation of technical authority, the committee decided to ask the firm to furnish the Complete chemistry with molecular weight and yield. The case stands deferred.	

Case No.	59 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00287193AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023.Based on recommendation of technical authority, the committee decided to ask the firm to furnish the Complete chemistry with molecular weight and yield. The case stands deferred.	

Case No.	60 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00308454AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration with approved composition for each export item. 2. Wastages applied in each export item. 3. Consumption- coefficient (CC) for tebuconazole tech for imported raw material. The case stands deferred.	

Case No.	61 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00308456AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration. with approved composition for each export item. 2. Density of export item. The case stands deferred.	

Case No.	62 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00334409AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023.Based on recommendation of technical authority, the committee decided to ask the firm to furnish the complete technical details as per annexure to appendix 4E. The case stands deferred.	

Case No.	63 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00335848AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023.Based on recommendation of technical authority, the committee decided to ask the firm to furnish the complete technical details as per annexure to appendix 4E. The case stands deferred	

Case No.	64 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00336908AM22

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on recommendation of technical authority, the committee decided to approve the norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
TARTRAZINE	1 Kg	1	ANILINE	0.480 Kg
		2	DIMETHYL ACETAL SUCCINATE	0.426 Kg
		3	SODA ASH	0.570 Kg
		4	SODIUM NITRITE	0.315 Kg
SUNSET YELLOW	1 kg	5	ANILINE	0.375 Kg
		6	BETA NAPHTHOL	0.525 Kg
		7	SODIUM NITRITE	0.184 Kg
		8	SODA ASH	0.431 Kg.
The above fixation of norms is valid for present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned norms.				
RA may take subsequent consequential action accordingly				

Case No.	65 / NC/4/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00340703AM22
RA File Number	NA

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm had applied for prior fixation of norms with a composition fee of Rs. 500/- and had attached a request letter for modification of the export item in the approved ad hoc norms for AA No. 0310836788 dated 22.06.2022, which was approved in NC Meeting No. NC/4/Meet/Jul/202122/4 dated 14.07.2022. After detailed deliberations, the committee decided to reject this case and directed the firm to submit a proper review file with all supporting documents and the applicable composition fee as per paragraph 4.17 of the HBP 2023. The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	66 / NC/4/MEET/Jul/202425/7										
Case Status	Case Approved										
Party Name	CHAMPIONX DAI-ICHI INDIA PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024										
HQ File Number	HQRNORM REVIW00001229AM25										
RA File Number	039404000677 AM16										
Licence No and Date	0310800607/02/12/2015										
Norms Committee Decision:											
The committee considered the case as per the agenda along with other relevant papers and decided to re-fix the norms on repeat basis of approved norms for Advance Authorization No 0310789700 dated 26.09.2014 NC Meeting No- 16/83-ALC1/2015 dated 09.03.2016 as under:											
<table><tr><td>Export Item</td><td>Quantity</td><td>Import item</td><td>Qty. Recommendation</td></tr><tr><td>Iron Sulphide Removal L1019 (Schmoo Remover) Chemicals ((Net weight = 551408.52 kgs))</td><td>1 LLtr.</td><td>PS-2120/Aqucar PS-75</td><td>0.721 Kg.</td></tr></table>				Export Item	Quantity	Import item	Qty. Recommendation	Iron Sulphide Removal L1019 (Schmoo Remover) Chemicals ((Net weight = 551408.52 kgs))	1 LLtr.	PS-2120/Aqucar PS-75	0.721 Kg.
Export Item	Quantity	Import item	Qty. Recommendation								
Iron Sulphide Removal L1019 (Schmoo Remover) Chemicals ((Net weight = 551408.52 kgs))	1 LLtr.	PS-2120/Aqucar PS-75	0.721 Kg.								
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.											

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Case No.	67 / NC/4/MEET/Jul/202425/7								
Case Status	Case Approved								
Party Name	RAJSHA CHEMICALS PRIVATE LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024								
HQ File Number	HQRNORM APPLY 00303560AM22								
RA File Number	34AX04000039 AM22								
Licence No and Date	3411001619/31/12/2021								
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:									
<table border="1"> <thead> <tr> <th>Export Item</th><th>Quantity</th><th>Import item</th><th>Qty. Recommended</th></tr> </thead> <tbody> <tr> <td>HYDROCARBON RESIN MIXTURES ((RUB BOND 40))</td><td>1 Kg</td><td>PETROLEUM RESIN</td><td>0.38325 Kg.</td></tr> </tbody> </table>		Export Item	Quantity	Import item	Qty. Recommended	HYDROCARBON RESIN MIXTURES ((RUB BOND 40))	1 Kg	PETROLEUM RESIN	0.38325 Kg.
Export Item	Quantity	Import item	Qty. Recommended						
HYDROCARBON RESIN MIXTURES ((RUB BOND 40))	1 Kg	PETROLEUM RESIN	0.38325 Kg.						
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP									

Case No.	68 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	LAURUS SYNTHESIS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00305698AM22
RA File Number	26AA04005873 AM22
Licence No and Date	2611000391/03/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
1. End use of export product 2. Mol. Weight of export product 3. Net content of silica gel in export and % active matter in export 4. % yield on molar basis in each reaction	

Signature Not Verified

Digitally Signed:
 Name: MANOJ KUMAR MEENA(
 Deputy Director)
 Date: 21-Aug-2024 17:21:40
 Reason: MANOJ MEENA84@GOV.IN
 Location: DGFT(HQ)

5. Production/consumption data till date duly certified by auditor of the company

The case stands deferred.

Case No.	69 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	PARKSONS PACKAGING LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00314655AM22
RA File Number	03AX04000381 AM22
Licence No and Date	0311010349/11/01/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item Name: PRINTED CARTONS MADE OUT OF POLYCOATED PAPER BOARD((GSM 350 +/- 10%) NET WEIGHT CONTENT OF THE PAPER BOARD 82824.00 KGS.)(Varnished)

Qty.: 84000.0 KILOGRAMS (KGS)

Import Items::

S. no:	Item description	Quantity Recommended
1	PAPER BOARD COATED WITH PLASTIC (GSM 350 +/- 10%)	1.1 kg/kg of Export
2	VARNISH (Paper grade)	0.014 kg/kg of Export
3	PRINTING INK (Relevant)	1% of FOB value of Export

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

Case No.	70 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00315207AM22
RA File Number	52AX04000025 AM22
Licence No and Date	5211001853/11/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Complete specification with GSM of the export and Import items. 2. Calculation of requirement of raw material/s with CAD , drawing / design, giving wastage separately and also to fill 4 E annexure with indigenous items of the application. 3. To indicate specific item of import in Advance Authorisation. The case stands deferred.	

Case No.	71 / NC/4/MEET/Jul/202425/7			
Case Status	Case Approved			
Party Name	COROMANDEL INTERNATIONAL LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024			
HQ File Number	HQRNORM APPLY 00316276AM22			
RA File Number	03AX04000526 AM22			
Licence No and Date	0311010412/12/01/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:				
EXPORT ITEM	QUANTITY	S. NO	IMPORT ITEM	QTY. RECOMMENDED
MANCOZEB TECHNICAL (MANCOZEB	1 KG	1	CARBON DISULPHIDE (CS2)	0.455 KG
		2	ETHYLENE DIAMINE (EDA)	0.182 KG.

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

TECHNICAL)		3	SODIUM LIGNO SULPHONATE (SLS)	0.037 KG.
		4	HEXAMINE	0.017 KG.
		5	MANGANESE SULPHATE SOLUTION, 27%	1.618 KG.
		6	ZINC SULPHATE (ZNSO4) 32%	0.146 KG.
		7	CAUSTIC SODA LYE	0.250 KG.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	72 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00317065AM22
RA File Number	05AX04000529 AM22
Licence No and Date	0511007878/13/01/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item: SELF ADHESIVE PAPER (Net content of Glassine Paper 21 MT & Net content of One side Coated Paper 21 MT)((160+/-10% GSM))

Qty.: 50.0 Metric Tons

Import Items:

S. no;	Import Description	Qty. Recommended
1	GLASSINE PAPER(50-75 GSM)	21.84 MT

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

2	ONE SIDE COATED PAPER (70-90 GSM)	21.84 MT
---	-----------------------------------	----------

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	73 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00320923AM22
RA File Number	05AX04000593 AM22
Licence No and Date	0511007983/17/01/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	Import item	Quantity Recommended
FLUROXYPYR MEPTYL 18% EC(QUALITY STANDARD)	1 Litre	FLUROXYPYR MEPTYL 95% TECHNICAL MINIMUM	0.2652 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	74 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00321321AM22
RA File Number	02AX04000031 AM22
Licence No and Date	0211001817/17/01/2022

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and decided the case for further examination.

The case stands for deferred.

Case No.	75 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00322240AM22
RA File Number	08AX04000137 AM22
Licence No and Date	0811003798/18/01/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 12.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

		IS LESS
3.	BARRIER PAPER	0.172 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	METHANOL	3.850 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	B.O.P.P. FILM	0.010 KG OR APPLIED QUANTITY WHICHEVER IS LESS
9.	Polyethylene Film	Deleted, as not given in SION

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 12.00 MM thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

1. The Quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	76 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00323957AM22
RA File Number	03AX04000658 AM22
Licence No and Date	0311010680/19/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that firm has requested for another date for personal hearing to explain their case. After detailed deliberation, the committee decide to give last opportunity for PH to the firm. The case stands for deferred	

Case No.	77 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00326426AM22
RA File Number	03AX04000436 AM22
Licence No and Date	0311010763/21/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Complete chemistry with mol. Weight. 2. % yield on mole basis. The case stands deferred.	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Case No.	78 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00326705AM22
RA File Number	05AX04000667 AM22
Licence No and Date	0511008175/21/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration with approved composition for each export item. 2. Wastages claimed. 3. Complete chemistry, mol weight and % yield on molar basis for tech grade. The case stands deferred.	

Case No.	79 / NC/4/MEET/Jul/202425/7													
Case Status	Case Approved													
Party Name	INDOGULF CROPSCIENCES LIMITED													
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024													
HQ File Number	HQRNORM APPLY 00326709AM22													
RA File Number	05AX04000704 AM22													
Licence No and Date	0511008176/21/01/2022													
Norms Committee Decision:														
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:														
<table><tr><th>Export Item</th><th>Quantity</th><th>S.No</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">Thiamethoxam 35% FS(Thiamethoxam 35% FS)</td><td rowspan="2">1Ltr.</td><td>1</td><td>2-CHLORO-5-CHLORO METHYL THIAZOLE (CCMT)</td><td>0.289 Kg.</td></tr><tr><td>2</td><td>3 METHYL 4 NITRO IMINO</td><td>0.252 Kg.</td></tr></table>		Export Item	Quantity	S.No	Import item	Qty. Recommended	Thiamethoxam 35% FS(Thiamethoxam 35% FS)	1Ltr.	1	2-CHLORO-5-CHLORO METHYL THIAZOLE (CCMT)	0.289 Kg.	2	3 METHYL 4 NITRO IMINO	0.252 Kg.
Export Item	Quantity	S.No	Import item	Qty. Recommended										
Thiamethoxam 35% FS(Thiamethoxam 35% FS)	1Ltr.	1	2-CHLORO-5-CHLORO METHYL THIAZOLE (CCMT)	0.289 Kg.										
		2	3 METHYL 4 NITRO IMINO	0.252 Kg.										

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

			PERHYDRO 1,3,5 OXADIAZINE (MNIO)	
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP				

Case No.	80 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00329183AM22
RA File Number	08AX04000304 AM22
Licence No and Date	0811003843/24/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, indicating yield of reaction with justification. 2. COA report indicating composition of export item. 3. End use of Export item. The case stands deferred.	

Case No.	81 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	PRIMA CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00329385AM22
RA File Number	08AX04000075 AM22
Licence No and Date	0811003847/24/01/2022

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

1. % dye content in export item.
2. Complete and balance chemical reaction, with molar weight and % yield on molar basis.
3. Use of P.G. in this process may be explained.

The case stands deferred.

Case No.	82 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	PRIMA CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00329387AM22
RA File Number	08AX04000074 AM22
Licence No and Date	0811003848/24/01/2022

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

1. % dye content in export item.
2. Complete and balance chemical reaction, with molar weight and % yield on molar basis.
3. Use of P.G. in this process may be explained.

The case stands deferred.

Case No.	83 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	KANPUR PLASTIPACK LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00330529AM22
RA File Number	06AX04000069 AM22
Licence No and Date	0611001094/25/01/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	S.No	Import item	Quantity Recommended
UV MASTERBATCH (UV MASTERBATCH (Having Net Contents of 595000 Kgs. of POLYPROPYLENE GRANULES and 105000 Kgs. of U.V. STABILSER))	7,00,000 Kg.	1	POLYPROPYLENE GRANULES	6,12,800 Kg.
		2	U.V. STABILSER	10,81,500 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	84 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00331245AM22
RA File Number	08AX04000030 AM22
Licence No and Date	0811003873/25/01/2022

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, with yield of reaction with justification.
2. COA report indicating composition of export item.
3. End use of Export item.

The case stands deferred.

Case No.	85 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00336784AM22
RA File Number	08AX04000343 AM22
Licence No and Date	0811003926/31/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, with yield of reaction with justification. 2. COA report indicating composition of export item. 3. End use of Export item. The case stands deferred.	

Case No.	86 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	PLASTIC HOUSE
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00341297AM22
RA File Number	34AX04000192 AM22
Licence No and Date	3411001757/03/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. To indicate export and import items in Kg or Cubic meter for the calculation. 2. Manufacturing process indicating stage wise wastage of raw material. 3. Calculation for requirement of raw material for the manufacture of export item indicating net import content and wastage separately in Kg or Cubic meter. The case stands deferred.	

Case No.	87 / NC/4/MEET/Jul/202425/7
----------	-----------------------------

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00345195AM22
RA File Number	039504000530 AM18
Licence No and Date	0311011137/06/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	88 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00347447AM22
RA File Number	05AX04000906 AM22
Licence No and Date	0511008692/08/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under: Export Item1: POLY COATED PAPER (NET CONTENT OF UNCOATED PAPER 418 MT)((150-225 GSM)) Qty.:450.0 METRIC TON (MTS) Import Item: UNCOATED PAPER (of 150-225 GSM) Qty.:426.36 METRIC TON (MTS)	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Export Item2: POLY COATED PAPER BOARD (NET CONTENT OF UNCOATED PAPER BOARD 186 MT)((250-350 GSM))

Qty.:200.0 METRIC TON (MTS)

Import Item: UNCOATED PAPER (of 150-225 GSM)

Qty.:189.72 METRIC TON (MTS)

Note: GSM of export item should be little higher than import item.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	89 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AMTEX DYECHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00347636AM22
RA File Number	08AX04000339 AM22
Licence No and Date	0811003999/08/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	90 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Party Name	TECHNO WAXCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00350205AM22
RA File Number	02AX04000103 AM22
Licence No and Date	0211001960/10/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Complete calculation for requirement of inputs (both imported & indigenous) based on Chemical reaction & Molecular weight of each, indicating yield of reaction with justification. 2. COA report of export item. 3. End use of RESORCINOL STEARIC ACID MELT (RSAM). The case stands deferred.	

Case No.	91 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00352071AM22
RA File Number	05AX04000952 AM22
Licence No and Date	0511008784/11/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under: Export Item; Sun Cobalt Octoate 12 Percent((Where the Cobalt Octoate content in the export item is less than 12 percent the entitlement of the raw material (Import Items) shall be reduced proportionately)) Qty.: 100000 kg Import items:	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

S. no.	Item description	Quantity per Kg of export
1	Cobalt Metal or Cobalt Metal Powder	0.088 kg
2	Octoic Acid /(2Ethyl Hexanoic Acid)	0.60 Kg

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	92 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00356334AM22
RA File Number	08AX04000441 AM22
Licence No and Date	0811004072/15/02/2022

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, with yield of reaction with justification.
2. COA report indicating composition of export item.
3. End use of Export item.

The case stands deferred.

Case No.	93 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024

HQ File Number	HQRNORM APPLY 00357114AM22
RA File Number	03AX04001214 AM22
Licence No and Date	0311011454/16/02/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	S.No	Import item	Quantity Recommended
PROPICONAZOLE TECHNICAL(PROPICONAZOLE TECHNICAL)	1 Kg	1	META DICHLOROBENZENE	0.68 Kg.
		2	1 2 PENTANEDIOL	0.34 Kg.
		3	BROMINE	0.161 kg
		4	ACETYL CHLORIDE	0.38 Kg.
		5	METHYL CYCLOHEXANE	0.05 Kg.
		6	POTASSIUM HYDROXIDE	0.28 Kg.
		7	1 2 4 TRIAZOLE	0.31 Kg.
		8	DIMETHYL SULFOXIDE	0.014 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	94 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	BAJAJ POLYBLENDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00359744AM22
RA File Number	50AX04000026 AM22
Licence No and Date	5011000398/18/02/2022
Norms Committee Decision:	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	S. No	Import item	Quantity
FILLER MASTERBATCH(FILLER MASTERBATCH (CACO3 BASED) (PLASTSTIFF, PLASTSTIFF PREMIUM, PLAST-FAB PLAST-FAB PREMIUM) CONTAINING RAW MATERIAL POLYPROPYLENE (PP) 235000 KGS AND CALCIUM CARBONATE 765000 KGS)	10,00,000 Kg.	1	POLYPROPYLENE	2,42,050 Kg.
		2	CALCIUM CARBONATE	7,87,950 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	95 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00361736AM22
RA File Number	03AX04001284 AM22
Licence No and Date	0311011627/21/02/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
Cetostearyl (Cetearyl) Alcohol	1 Kg.	1	Palm Fatty Acid	0.215 Kg.

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

Ethoxylate 25 Moles			Distillate (PFAD)	
		2	Copper Chromite Catalyst	0.001 Kg.
		3	Ethylene Oxide	0.808 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	96 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ARJUNA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00363431AM22
RA File Number	10AX04000061 AM22
Licence No and Date	1011000896/22/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Mfg. process in details. 2. Details of by product obtained and its commercial value. 3. Authentic Literatureshow content of AITC in mustered seed bran meal. The case stands deferred.	

Case No.	97 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	SBL COLORTECH P LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00366306AM22
RA File Number	03AX04001403 AM22
Licence No and	0311011753/24/02/2022

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Date			
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
REACTIVE BLUE G DRY CRUDE	1 kg	BROMAMINE ACID	0.840 Kg.
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	98 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00366442AM22
RA File Number	05AX04001095 AM22
Licence No and Date	0511010491/24/02/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
1. Complete spec of each export product with complete COA 2. Spec of import item with COA from supplier 3. Details of indigenous input with qty 4. Mfg. process in detail	
The case stands deferred.	

Case No.	99 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 7:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00367550AM22
RA File Number	08AX04000468 AM22
Licence No and Date	0811004219/25/02/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	Protective layer	Deleted, as not given in SION and justification not given

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

7.	Flexiglas Film	Deleted, as not given in SION and justification not given
----	----------------	---

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, , Tissue Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	100 / NC/4/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM REVIW00007043AM23
RA File Number	34AX04000260 AM22
Licence No and Date	3411001805/25/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that the firm has requested to remove the content of the import item from the approved ad-hoc norms of MN NC/4/Meet/Jun/202223/4 dated 14.06.2022 without submitting any documents, justification, or details about the manufacturing process. Accordingly, based on the recommendation of the technical authority, the committee decided to reject the case. The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Case No.	101 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00372325AM22
RA File Number	03AX04001496 AM22
Licence No and Date	0311012169/02/03/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on cue from SION-A2866 and recommendation of technical authority, the committee decided to approve the norms as under:

Export item: SELF ADHESIVE PAPER 152 GSM PLUS MINUS 10 PERCENT (SELF ADHESIVE PAPER 152 GSM PLUS MINUS 10 PERCENT))

Qty.: 961538.46 SQUARE METER (SQM)

Import Items:

S. No.	Description	Qty. Recommended
1	COATED PAPER IN JUMBO ROLLS 78 GSM PLUS MINUS 10 PERCENT	10,00,000 SQUARE METER (SQM)
2	GLASSINE PAPER (60 GSM + / - 10%)	10,00,000 SQUARE METER (SQM)
3	ADHESIVE (100% SOLID)(RUBBER BASED HOT MELT)	16.154 METRIC TON

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	102 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

Party Name	KWALICHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00372561AM22
RA File Number	03AX04001511 AM22
Licence No and Date	0311012173/02/03/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and decided the case for further examination. The case stands for deferred.	

Case No.	103 / NC/4/MEET/Jul/202425/7		
Case Status	Case Approved		
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024		
HQ File Number	HQRNORM APPLY 00378300AM22		
RA File Number	03AX04001260 AM22		
Licence No and Date	0311012333/07/03/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on earlier approved norms for AA No 0310798807 dated 10/09/2015 NC meeting No NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024,the committee decided to approve the norms as under:			
Export item	Qty.	Import item	Qty. Recommended
Periodic Acid Solution 50%	1 Kg.	IODINE (85 % PURE)	0.243 Kg.
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	104 / NC/4/MEET/Jul/202425/7		
Case Status	Case Approved		
Party Name	ESKAY IODINE PRIVATE LIMITED		
Meeting Number	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024		

and Date			
HQ File Number	HQRNORM APPLY 00386429AM22		
RA File Number	03AX04001601 AM22		
Licence No and Date	0311012793/14/03/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
Potassium Bromide (Potassium Bromide Chips)	1 kg	Hydrobromic Acid(48%) solution	1.461 Kg.
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	105 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	MELZER CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00387252AM22
RA File Number	31AX04000035 AM22
Licence No and Date	3111001167/15/03/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and decided the case for further examination.	
The case stands for deferred.	

Case No.	106 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00390854AM22

Signature Not Verified

Digitally Signed:
 Name: MANOJ KUMAR MEENA(
 Deputy Director)
 Date: 21-Aug-2024 17:21:40
 Reason: MANOJ.MEENA84@GOV.IN
 Location: DGFT(HQ)

RA File Number	08AX04000652 AM22
Licence No and Date	0811004415/17/03/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of tech authority, the committee decided to approve the norms as under:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	Protective layer	Deleted, as not given in SION and justification not given
7.	Flexiglas Film	Deleted, as not given in SION and justification not given

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

		given
--	--	-------

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, , Tissue Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	107 / NC/4/MEET/Jul/202425/7			
Case Status	Case Approved			
Party Name	ASTEC LIFESCIENCES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024			
HQ File Number	HQRNORM APPLY 00398169AM22			
RA File Number	03AX04001793 AM22			
Licence No and Date	0311012976/23/03/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
TEBUCONAZOLE TECH (TEBUCONAZOLE	1 Kg	1	POTASSIUM HYDROXIDE	0.47 Kg.
		2	1 2 4 TRIAZOLE	0.297 Kg.

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

TECH)	3	1 4 CHLOROPHENYL 4 4 DIMETHYL 3 PENTANONE	0.72 Kg.
	4	N N DIMETHYL FORMAMIDE	Not Recommended
	5	DIMETHYL ACETAMIDE	0.14 Kg
	6	DIMETHYL SULFIDE	0.15 Kg.
	7	METHYL CYCLOHEXANE	0.118 Kg.
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	108 / NC/4/MEET/Jul/202425/7			
Case Status	Case Approved			
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024			
HQ File Number	HQRNORM APPLY 00399664AM22			
RA File Number	08AX04000626 AM22			
Licence No and Date	0811004487/24/03/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:				
Export Item	Quantity	S.No	Import item	Quantity Recommended
PIGMENT YELLOW 62	1 Kg	1	ORTHO NITRO ANILINE PARA SULPHONIC ACID	0.345 Kg.
		2	ACETO ACET ORTHO TOLUIDINE	0.311 Kg.
		3	CAUSTIC SODA FLAKES	0.080 Kg.
		4	SODIUM NITRITE	0.120 Kg.

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	109 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00408076AM22
RA File Number	03AX04002024 AM22
Licence No and Date	0311013458/30/03/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item: SELF ADHESIVE PAPER 152 GSM PLUS MINUS 10 PERCENT (SELF ADHESIVE PAPER 152 GSM PLUS MINUS 10 PERCENT)

Qty.: 480769.0SQUARE METER (SQM)

Import Items:

S. No.	Description	Qty. Recommended
1	COATED PAPER IN JUMBO ROLLS 78 GSM PLUS MINUS 10 PERCENT	50,000 SQUARE METER (SQM)
2	GLASSINE PAPER (60 GSM + / - 10%)	10,00,000 SQUARE METER (SQM)
3	ADHESIVE (55% SOLID) (RUBBER BASED HOT MELT)	14.135 METRIC TON

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	110 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000060AM23
RA File Number	06AX04000168 AM22
Licence No and Date	0611001265/04/04/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Manufacturing process of the export item GAS / MOISTURE ABSORBER (SILICA GEL ABSORBENTS) with calculation of requirement of Silica gel. 2. For the Export quantity of 1 Kg, SILICA GEL is asked 1 kg when indigenous items of 1.2 Kg/kg of export have also been used, therefore, the same has to clarify. 3. Current production of export item vis a vis consumption of all the raw materials duly certified by Chartered Accountant. The case stands deferred.	

Case No.	111 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000201AM23
RA File Number	08AX04000678 AM22
Licence No and Date	0811004635/12/04/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, with yield of reaction with justification. 2. COA report indicating composition of export item. 3. End use of Export item. The case stands deferred.	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 7:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Case No.	112 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000201AM23
RA File Number	08AX04000678 AM22
Licence No and Date	0811004635/12/04/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, with yield of reaction with justification. 2. COA report indicating composition of export item. 3. End use of Export item. The case stands deferred.	

Case No.	113 / NC/4/MEET/Jul/202425/7	
Case Status	Case Approved	
Party Name	CROWN DECOR PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024	
HQ File Number	HQRNORM APPLY 00000263AM23	
RA File Number	08AX04000808 AM22	
Licence No and Date	0811004689/18/04/2022	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:		
Export Item:		
Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH	1 SQ. MTR. X 10 MM THICKNESS

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

	BARRIER PAPER) THICKNESS 6.00 MM	OF WT. 14.50 KG +/- 2.5%
	AS PER ADVANCE AUTHORISATION	

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	Protective layer	Deleted, as not given in SION and justification not given
7.	Flexiglas Film	Deleted, as not given in SION and justification not given

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	114 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000281AM23
RA File Number	05AX04001294 AM22
Licence No and Date	0511011917/18/04/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to appear for personal hearing before Norms Committee to explain the case.	
The case stands deferred.	

Case No.	115 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000404AM23
RA File Number	30AX04000028 AM23
Licence No and Date	3011002054/25/04/2022
Norms Committee Decision:	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

1. Manufacturing process indicating chemical/items used in anti-finger laminate.
2. Compare the requirement of chemicals/items with corresponding SION fixed H-301/302, as the case may be, with justification of additional requirement.
3. Calculation of the requirement of raw materials based on SION fixed in the Handbook of procedure Vol II.
4. Details of import S. No.8 to 12 with its application in export item.

The case stands deferred.

Case No.	116 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	JAY CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000489AM23
RA File Number	08AX04000754 AM22
Licence No and Date	0811004808/29/04/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
1. Complete and balanced chemical reaction with mol weight and % yield on molar basis	
The case stands deferred.	

Case No.	117 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000496AM23
RA File Number	03AX04000355 AM23
Licence No and Date	0311014277/29/04/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	S.No	Import item	Quantity Recommended
PROPICONAZOLE TECHNICAL(PROPICONAZOLE TECHNICAL)	1 Kg	1	META DICHLOROBENZENE	0.68 Kg.
		2	1 2 PENTANEDIOL	0.34 Kg.
		3	BROMINE	0.161 kg
		4	ACETYL CHLORIDE	0.38 Kg.
		5	METHYL CYCLOHEXANE	0.05 Kg.
		6	POTASSIUM HYDROXIDE	0.28 Kg.
		7	1 2 4 TRIAZOLE	0.31 Kg.
		8	DIMETHYL SULFOXIDE	0.014 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	118 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	MANMOHAN MINERALS & CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000497AM23
RA File Number	34AX04000036 AM23
Licence No and Date	3411002195/29/04/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for examination of technical authority.	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

The case stands deferred.

Case No.	119 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	SERVO PACKAGING LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000508AM23
RA File Number	02AX04000046 AM23
Licence No and Date	0211002336/29/04/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	S.No	Import item	Quantity Recommended
PLASTIC MASTER BATCH CONTAINING ((PP GRANULES 19, CALCIUM CARBONATE 80, ANTI OXIDENT 0.50, PE WAX 0.50 & TITANIUM DIOXIDE 1))	690 MT	1	PP GRANULES	131.1 Kg.
		2	CALCIUM CARBONATE	552 MT
		3	ANTI OXIDENT	1.73 MT
		4	PE WAX	3.46 MT
		5	TITANIUM DI OXIDE	6.9 MT

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	120 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	SBL COLORTECH P LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00000544AM23		
RA File Number	03AX04000470 AM23		
Licence No and Date	0311014367/03/05/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
REACTIVE BLUE G DRY CRUDE	1 kg	BROMAMINE ACID	0.840 Kg.
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	121 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000562AM23
RA File Number	02AX04000060 AM23
Licence No and Date	0211002341/04/05/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for examination of technical authority.	
The case stands deferred.	

Case No.	122 / NC/4/MEET/Jul/202425/7
Case Status	Case Rejected
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM REVIW00007099AM23

Signature Not Verified

Digitally Signed:
 Name: MANOJ KUMAR MEENA(
 Deputy Director)
 Date: 21-Aug-2024 17:21:40
 Reason: MANOJ.MEENA84@GOV.IN
 Location: DGFT(HQ)

RA File Number	34AX04000076 AM23
Licence No and Date	3411002200/04/05/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that the firm has requested to remove the content of the import item from the approved ad-hoc norms of MN NC/4/Meet/Jun/202223/6 dated 12.07.2022 without submitting any documents, justification, or details about the manufacturing process. Accordingly, based on the recommendation of the technical authority, the committee decided to reject the case. The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	123 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	JALQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000649AM23
RA File Number	52AX04000024 AM23
Licence No and Date	5211002448/06/05/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for examination of technical authority. The case stands deferred.	

Case No.	124 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	AMTEX DYECHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000654AM23
RA File Number	08AX04000064 AM23
Licence No and Date	0811004889/09/05/2022
Norms Committee Decision:	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

The committee considered the case as per the agenda and decided to defer the case for examination of technical authority.

The case stands deferred.

Case No.	125 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000726AM23
RA File Number	08AX04000224 AM23
Licence No and Date	0811004917/12/05/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	S.No	Import item	Quantity Recommended
PIGMENT YELLOW 62	1 Kg	1	ORTHO NITRO ANILINE PARA SULPHONIC ACID	0.354 Kg.
		2	ACETO ACET ORTHO TOLUIDINE	0.311 Kg.
		3	CAUSTIC SODA FLAKES	0.080 Kg.
		4	SODIUM NITRITE	0.120 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	126 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00000846AM23			
RA File Number	05AX04000429 AM23			
Licence No and Date	0511012620/18/05/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:				
Export Item	Quantity	S. No	Import item	Quantity
Clodinafop Propargyl 10% EC(Clodinafop Propargyl 10% EC)	1 Ltr.	1	2, 3-DIFLUORO-5-CHLOROPYRIDINE (CDFP) 96%	0.0561 Kg.
		2	R)-(+)-2-(4-HYDROXY PHENOXY) PROPIONIC ACID 99%	0.0663 Kg.
		3	Propargyl Chloride 85% MIN	0.0357 Kg
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	127 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	SUPERLITE JOINTINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM REVIW00004558AM23
RA File Number	05AX04000319 AM23
Licence No and Date	0511012665/19/05/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that norms for mentioned Advance Auth. were approved in Meeting No: NC/4/MEET/Sep/202223/9 and there was typographical error in description of import item number (1) which may be corrected as under:	
From:	
Import Item no; 1- Synthetic Rubber – NBR (Bale)	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

To:

Import Item no; 1- Synthetic Rubber –Acrylonitrile Butadiene Rubber

All other conditions and quantity etc., will remain unchanged.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	128 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	BIOINGREDIA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000910AM23
RA File Number	10AX04000060 AM23
Licence No and Date	1011001130/20/05/2022
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	129 / NC/4/MEET/Jul/202425/7				
Case Status	Case Approved				
Party Name	BAJAJ POLYBLEND PRIVATE LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024				
HQ File Number	HQRNORM APPLY 00000965AM23				
RA File Number	50AX04000017 AM23				
Licence No and Date	5011000488/24/05/2022				
Norms Committee Decision:					
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:					
Export Item		Quantity	S. No	Import item	Qty. Recommended
FILLER MASTERBATCH(FILLER MASTERBATCH (CACO3 BASED)		10,00,000 Kg	1	POLYPROPYLENE	2,42,050 Kg

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 7:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

(PLASTSTIFF, PLASTSTIFF PREMIUM, PLAST FAB, PLAST FAB PREMIUM) CONTAINING RAW MATERIAL POLYPROPYLENE (PP) 235000 KGS AND CALCIUM CARBONATE 765000 KGS)		2	CALCIUM CARBONATE	7,87,950 Kg.
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP				

Case No.	130 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	BANKIM PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000997AM23
RA File Number	03AX04002028 AM22
Licence No and Date	0311015011/26/05/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
1. As per net content of import indicated in export wastage seems to be nil , While as per wastage in app.4e wastage shown as 3% .pl clarify	
The case stands deferred.	

Case No.	131 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00004939AM23
RA File Number	NA
Licence No and Date	0311015016/26/05/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	Import item	Quantity Recommended
LITHIUM CHLORIDE (99 PERCENT ANHYDROUS)	1 kg	LITHIUM CARBONATE	0.967 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	132 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001059AM23
RA File Number	03AX04000635 AM23
Licence No and Date	0311015088/30/05/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	Import item	Quantity Recommendation
Potassium Bromide(Potassium Bromide Chips)	1 kg	Hydrobromic Acid Min 48 PCT	1.461 Kg

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	133 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

Party Name	ESKAY IODINE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024		
HQ File Number	HQRNORM APPLY 00001069AM23		
RA File Number	03AX04000596 AM23		
Licence No and Date	0311015101/30/05/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export Item	Quantity	Import item	Quantity Recommendation
Potassium Bromide(Potassium Bromide Chips)	1 kg	Hydrobromic Acid Min 48 PCT	1.461 Kg
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	134 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	PAREKH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001071AM23
RA File Number	03AX04000522 AM23
Licence No and Date	0311015108/30/05/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• Purity of silver grains to be imported • Process of manufacturing. • Complete chemistry with mol weight and yield	
The case stands deferred.	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Case No.	135 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001154AM23
RA File Number	07AX04000128 AM23
Licence No and Date	0711004168/02/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Copy of CIB Registration with approved composition of export item. 2. Density of export item. 3. Norms applied do not match with 4E, please justify it. The case stands deferred.	

Case No.	136 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001201AM23
RA File Number	09AX04000196 AM23
Licence No and Date	0911003117/06/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under: Export Item Name: SELF ADHESIVE PAPER (160 GSM+/- 10%) VELLUM Quantity: 300000.0 Sq. Mt Import Items:	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

S.No.	Item Description	Quantity recommended
1.	VELLUM PAPER 68 GSM +/- 10% VARIOUS WIDTHS	312000 Sq. Mt
2.	RELEASE BASE PAPER GLASSINE 60 GSM +/- 10%VARIOUS COLOURS-VARIOUS WIDTHS	312000 Sq. Mt
3.	ADHESIVE (55% SOLID +/- 10 % WATER BASED)	12600 Kg

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	137 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001228AM23
RA File Number	03AX04000950 AM23
Licence No and Date	0311015287/07/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	S.No	Import item	Qty. Recommended
TEBUCONAZOLE TECH(TEBUCONAZOLE TECH)	1 Kg	1	POTASSIUM HYDROXIDE	0.47 Kg.
		2	1 2 4 TRIAZOLE	0.297 Kg.
		3	1 4 CHLOROPHENYL 4 4 DIMETHYL 3 PENTANONE	0.72 Kg.
		4	N N DIMETHYL FORMAMIDE	Deleted
		5	DIMETHYL ACETAMIDE	0.14 Kg

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ MEENA84@GOV.IN
Location: DGFT(HQ)

		6	DIMETHYL SULFIDE	0.15 Kg.
		7	METHYL CYCLOHEXANE	0.118 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	138 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001261AM23
RA File Number	03AX04000179 AM23
Licence No and Date	0311015337/08/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as applied for with Nil wastage. The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	139 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001286AM23
RA File Number	08AX04000326 AM23
Licence No and Date	0811005139/09/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under: Export Item:	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	Protective layer	Deleted, as not given in SION and justification not given
7.	Flexiglas Film	Deleted, as not given in SION and justification not given

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, and Kraft Paper to be allowed may be arrived by adopting Formula:

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, , Tissue Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	140 / NC/4/MEET/Jul/202425/7
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001287AM23
RA File Number	08AX04000327 AM23
Licence No and Date	0811005140/09/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	Protective layer	Deleted, as not given in SION and justification not given
7.	Flexiglas Film	Deleted, as not given in SION and justification not given

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, , Tissue Paper, and Melamine will remain unchanged irrespective of

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

change of Thickness and Weight of Decorative Laminates to be exported.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	141 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001307AM23
RA File Number	52AX04000545 AM23
Licence No and Date	5211002628/10/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete specification with GSM of the export and Import items. • Calculation of requirement of raw material/s with CAD , drawing / design, giving wastage separately and also to fill 4 E annexure with indigenous items of the application. • Details of Import item 3 'TOP SCREEN PC 140 RP 105 TC 591 PAPER CHEMICAL COMPOUND' with its application in export item. The case stands deferred.	

Case No.	142 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM REVIW00004917AM24
RA File Number	05AX04000751 AM23
Licence No and Date	0511013142/10/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination	

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

and comment of technical authority.

The case stands deferred.

Case No.	143 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001331AM23
RA File Number	08AX04000279 AM23
Licence No and Date	0811005157/13/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, with yield of reaction with justification. 2. COA report indicating composition of export item. 3. End use of Export item. The case stands deferred.	

Case No.	144 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001361AM23
RA File Number	02AX04000138 AM23
Licence No and Date	0211002534/13/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to send a final reminder to the firm to furnish the complete details as per annexure to	

Signature Not Verified

Digitally Signed:
 Name: MANOJ KUMAR MEENA(
 Deputy Director)
 Date: 21-Aug-2024 17:21:40
 Reason: MANOJ.MEENA84@GOV.IN
 Location: DGFT(HQ)

appendix 4E.

The case stands deferred.

Case No.	145 / NC/4/MEET/Jul/202425/7												
Case Status	Case Approved												
Party Name	KWALICHEM PRIVATE LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024												
HQ File Number	HQRNORM APPLY 00001396AM23												
RA File Number	03AX04001159 AM23												
Licence No and Date	0311015520/15/06/2022												
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under: <table border="1"> <thead> <tr> <th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommendation</th></tr> </thead> <tbody> <tr> <td rowspan="3">PIGMENT RED 184</td><td rowspan="3">1 Kg.</td><td>AMINO ANISIC ACID ANILIDE (FAST RED KD BASE)</td><td>0.40 Kg.</td></tr> <tr> <td>NAPHTHOL ASLC</td><td>0.16 Kg.</td></tr> <tr> <td>NAPHTHOL AS-KB</td><td>0.44 Kg.</td></tr> </tbody> </table> The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.		Export Item	Quantity	Import item	Quantity Recommendation	PIGMENT RED 184	1 Kg.	AMINO ANISIC ACID ANILIDE (FAST RED KD BASE)	0.40 Kg.	NAPHTHOL ASLC	0.16 Kg.	NAPHTHOL AS-KB	0.44 Kg.
Export Item	Quantity	Import item	Quantity Recommendation										
PIGMENT RED 184	1 Kg.	AMINO ANISIC ACID ANILIDE (FAST RED KD BASE)	0.40 Kg.										
		NAPHTHOL ASLC	0.16 Kg.										
		NAPHTHOL AS-KB	0.44 Kg.										

Case No.	146 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	FINORCHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001408AM23
RA File Number	34AX04000158 AM22
Licence No and Date	3411002397/15/06/2022

Signature Not Verified

Digitally Signed:
 Name: MANOJ KUMAR MEENA(
 Deputy Director)
 Date: 21-Aug-2024 17:21:40
 Reason: MANOJ.MEENA84@GOV.IN
 Location: DGFT(HQ)

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	147 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001448AM23
RA File Number	03AX04001517 AM23
Licence No and Date	0311015625/17/06/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	148 / NC/4/MEET/Jul/202425/7
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001461AM23
RA File Number	06AX04000088 AM23
Licence No and Date	0611001413/17/06/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Signature Not Verified

Digitally Signed:
 Name: MANOJ KUMAR MEENA(
 Deputy Director)
 Date: 21-Aug-2024 17:21:40
 Reason: MANOJ.MEENA84@GOV.IN
 Location: DGFT(HQ)

Case No.	149 / NC/4/MEET/Jul/202425/7								
Case Status	Case Approved								
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024								
HQ File Number	HQRNORM APPLY 00001946AM23								
RA File Number	03AX04001850 AM23								
Licence No and Date	0311016220/10/07/2022								
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under: <table border="1"> <thead> <tr> <th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr> </thead> <tbody> <tr> <td>2-Hydroxy-propyl-prop-2-ynyl-ether</td><td>1 kg</td><td>Propargyl Alcohol</td><td>0.342 Kg.</td></tr> </tbody> </table> The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.		Export Item	Quantity	Import item	Quantity Recommended	2-Hydroxy-propyl-prop-2-ynyl-ether	1 kg	Propargyl Alcohol	0.342 Kg.
Export Item	Quantity	Import item	Quantity Recommended						
2-Hydroxy-propyl-prop-2-ynyl-ether	1 kg	Propargyl Alcohol	0.342 Kg.						

Case No.	150 / NC/4/MEET/Jul/202425/7										
Case Status	Case Approved										
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 7 and 23/07/2024										
HQ File Number	HQRNORM APPLY 00003116AM23										
RA File Number	05AX04001682 AM23										
Licence No and Date	0511014815/14/09/2022										
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under: <table border="1"> <thead> <tr> <th>Export Item</th><th>Quantity</th><th>S.No</th><th>Import item</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>FLUROXYPYR MEPTYL 20% EC(QUALITY</td><td>1 Ltr.</td><td>1</td><td>Methyl o-(4-amino-3,5-dichloro-6-fluoropyridin-2-yloxy) Acetat</td><td>0.222 Kg.</td></tr> </tbody> </table>		Export Item	Quantity	S.No	Import item	Quantity	FLUROXYPYR MEPTYL 20% EC(QUALITY	1 Ltr.	1	Methyl o-(4-amino-3,5-dichloro-6-fluoropyridin-2-yloxy) Acetat	0.222 Kg.
Export Item	Quantity	S.No	Import item	Quantity							
FLUROXYPYR MEPTYL 20% EC(QUALITY	1 Ltr.	1	Methyl o-(4-amino-3,5-dichloro-6-fluoropyridin-2-yloxy) Acetat	0.222 Kg.							

Signature Not Verified

Digitally Signed:
 Name: MANOJ KUMAR MEENA(
 Deputy Director)
 Date: 21-Aug-2024 17:21:40
 Reason: MANOJ MEENA84@GOV.IN
 Location: DGFT(HQ)

STANDARD)		2	2-Octanol 99% Min	0.108 Kg.
FLUROXYPYR MEPTYL 18% EC(QUALITY STANDARD	1 Ltr.	3	Methyl o-(4-amino-3,5-dichloro-6-fluoropyridin-2-yloxy) Acetate	0.210 Kg.
		4	2-Octanol 99% Min	0.102 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Signature Not Verified

Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:21:40
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)